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Regional Manager, U.P.S.R.T.C. Vs Mohd. Yaqoob and Another

Court: Allahabad High Court

Date of Decision: Oct. 23, 2002

Acts Referred: Uttar Pradesh Industrial Disputes Act, 1947 â€" Section 4K Citation: (2003) 3 AWC 1727 : (2002) 95 FLR 1062 : (2003) 1 UPLBEC 151

Hon'ble Judges: Anjani Kumar, J

Bench: Single Bench

Advocate: Rajiv Sharma and Rahul Anand Gaur, S.C, for the Appellant; A.M. Zaidi and M.H. Khan, for the Respondent

Final Decision: Dismissed

Judgement

Anjani Kumar, J.

Perused the office report dated 7.10.2002. The attested true copy of the stay vacation application along with counter-

affidavit has been filed by Shri M. H. Khan. The said stay vacation application along with counter-affidavit is accepted on record and treated as

original.

2. The petitioner-employer has challenged the order dated 31,7.1995 passed by the Dy. Labour Commissioner, whereby he has accepted the

application for referring the dispute to the proper labour court/industrial Tribunal and also condoned the delay in fling the application. It is this order

which is under challenge.

3. Learned counsel for the petitioner has submitted that the Dy. Labour Commissioner who has passed the aforesaid order has acted in utter

disregard of law in condoning the delay and making reference. It would not be out of place to mention that because of interim order of this Court in

spite of order dated 31.7,1995, the matter has yet not been referred to the proper labour court. In a recent decision in Sapan Kumar Pandit Vs.

U.P. State Electricity Borad and Others, , wherein the Apex Court held that once the referring authority is satisfied that there exists an industrial

dispute, it cannot be gainsaid that the matter is delayed or raised with inordinate delay.

4. In this view of the matter, at this stage this writ petition deserves to be dismissed. However, it will be open to the petitioner to raise objection as

and when the dispute is referred to the proper labour court to demonstrate that this case is covered by exception carved out with the aforesaid

Sapan Kumar Pandit"s case.

5. In view of what has been stated above, the writ petition is dismissed. Interim order, if any, stands vacated.